



**Central Administrative Tribunal  
Principal Bench, New Delhi**

**CP No. 240/2020  
O.A. No.1001/2020**

**This the 11<sup>th</sup> day of January, 2021**

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman  
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Vandana Manchanda,  
W/o Shri Raj Kumar Manchanda,  
Aged about 46 years,  
R/o 17/45, Second Floor,  
Near Rose Garden,  
Subhash Nagar,  
New Delhi-110027

... Applicant

(By Advocate: Mrs. Pratma Gupta)

**Versus**

Sh. Vikas Anand,  
Managing Director,  
Delhi State Industrial Development Corporation  
(DSIDC)  
N-36, Bombay Life Building,  
Connaught Circus,  
New Delhi-110001

... Respondent

(By Advocate: Ms. Richa Dhawan)

**ORDER (Oral)**

**Justice L. Narasimha Reddy, Chairman:**

The applicant filed the OA No. 1001/2020, claiming certain reliefs. The OA was disposed of with OA No.

1032/2020 on 24.08.2020, directing the respondent to pass an order on the representation submitted by the applicant.

2. This Contempt Petition is filed, alleging that the respondent did not comply with the directions of the Tribunal passed in OA No. 1032/2020.

3. Learned counsel for the applicant submits that the respondent has passed an order dated 31.12.2020 in compliance with the directions issued by this Tribunal.

4. Therefore, the Contempt Case is closed. In case, if the applicant is not satisfied with the order dated 31.12.2020, it shall be open to her to pursue remedies in accordance with law.



**(Mohd.Jamshed)**  
**Member (A)**

**(Justice L. Narasimha Reddy)**  
**Chairman**

*lg/rk/ankit/sd*